

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**  
**SPECIAL BENCH**

1. IA 3653/2024 IA 2203/2024 in C.P. (IB)/368(MB)2023

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KISHORE VEMULAPALLI**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 19.07.2024**

**NAME OF THE PARTIES:-**      **IA 3653/2024 Ssarvi Resolution Services LLP  
Vs. Kamalkumar Agarwal**  
**IA 2203/2024 S4 Aviation Private Limited Vs.**  
**Prashant Jain Interim Resolution Professional**  
**Supreme Transport Organisation Pvt Ltd**  
**IN THE MATTER OF**  
**Axis Bank Limited**  
**V/s**  
**Supreme Transport Organisation Private  
Limited**

**Section: Application under any other provisions- IBC, Sec 60(5), Section 74 U/s 7  
of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

**IA 3653 of 2024**

**Presence:-**

Mr. Himanshu Vidhani a/w Siddhesh Rajput, Adv. (VC)      ... for Applicant

None      ... for Respondent/s

No representation on behalf of the Respondents. **The registry is directed** to issue notice to all the Respondents intimating the next date of hearing and file track consignment report at least two days before the next date of hearing. In addition to the Court Notice, the Applicant is also directed to issue notice to all the Respondents intimating the next date of hearing by all possible means (i.e. Speed Post, Email, etc.) and file an affidavit of service enclosing therewith the notice along with proof of service of notice at least two days before the next date of hearing. List this matter on **28.08.2024**.

**IA 2203 of 2024**

**Presence:-**

Though Counsel for the Applicant was present through VC but did not mark his appearance in the chat box. ... for Applicant

Mr. Himanshu Vidhani a/w Siddhesh Rajput, Adv. (VC) ..... for Respondent

List this matter for hearing on **28.08.2024**.

**Sd/-**  
**ANIL RAJ CHELLAN**  
**Member (Technical)**  
*ANKIT*

**Sd/-**  
**KISHORE VEMULAPALLI**  
**Member (Judicial)**